GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4586 ANSWERED ON:21.12.2011 EDUCATIONAL TRIBUNALS Das Shri Ram Sundar;Dharmshi Shri Babar Gajanan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make the accreditation of higher educational institutes compulsory and also set up educational tribunals for the adjudication of all education related issues;

(b) if so, the details thereof;

(c) the benefits likely to accure to the stakeholders as a result of such measures; and

(d) the time by which the above measures are likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a): Yes Sir.

(b)&(c): The Government has prepared 'The National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010' for assessment and accreditation in higher education. The Bill provides for mandatory accreditation for every higher educational institution and every programme of study conducted therein. The Bill aims at providing quality assurance in higher education so as to ensure a common frame of reference for students and others, enabling them to obtain credible information on academic quality across institutions thereby assisting student mobility across institutions, domestic as well as international. The Educational Tribunal Bill, 2011 has been prepared to provide for a mechanism for speedy resolution of disputes involving students, teachers, employees and managements of higher educational institutions, universities and regulatory odies so as to improve the quality and efficient functioning of institutions of higher education, through speedy adjudication of disputes arising in higher education sector.

(d) The aforesaid Bills have been introduced in Parliament on 3rd May, 2010.